been cut to 15 per cent for new domestic manufacturing companies, which is amongst the lowest in the world. In December 2019, the government has announced the ₹103 lakh crore National Infrastructure Pipeline which would significantly boost infrastructure and spur growth impulses in the economy. The Union Budget 2020-21 has also announced a number of measures to support broad-based and inclusive economic development. These, inter-alia, include rationalization of personal income tax rates to support domestic demand, a 16-point action plan for holistic development of the agriculture sector and critical measures to boost infrastructure and rural spending. The ongoing reforms and the measures announced in the Union Budget 2020-21 are expected to further strengthen growth.

Memorandum of Andhra Pradesh CM for financial grants

2609. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

- whether it is a fact that the CM of Andhra Pradesh submitted a Memorandum (a) indicating that the Government of Andhra Pradesh, in its Vote-on-Account Budget, indicated that there is a need to get financial grants from Union Government of India to the tune of ₹61,071 crores;
- if so, the reasons that the Government of India has released only ₹6,739 crores:
 - the steps taken/proposed to take to release the balance amount; (c)
- whether CM has also requested for additional ₹40,000 crores as grants to (d) the State; and
 - if so, what Government has done so far to accede to his request?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The final State Budget 2019-20 of the State of Andhra Pradesh presented on 12.07.2019 has projected ₹61,071.52 crore as Budget Estimate of Grantsin-aid from the Union Government for the year 2019-20.

(b) and (c) The Central Government transfers resources to States under Finance

Commission transfers (including devolution from divisible pool of Central taxes and duties) and other grants-in-aid including Centrally Sponsored Schemes (CSS), Central Sector Schemes (CS) etc. as per allocations provided in Union Budget. Funds to the State Governments including State Government of Andhra Pradesh are released by the concerned line Ministries/Departments as per extant scheme guidelines including utilization of funds during previous years. The concerned State Government(s) and Central Ministries review and monitor implementation of the schemes following General Financial Rules-2017, to ensure effective utilization of funds for the purpose for which it was released and next installment of grants-in-aid is released accordingly.

(d) and (e) No such request has been received in the Department of Expenditure, Ministry of Finance.

One time restructuring of pending debt in MSME sector

2610. SHRI M. SHANMUGAM: Will the Minister of FINANCE be pleased to state:

- (a) whether Government extended benefit of one-time restructuring of pending debt for the MSME sector units, that were in default;
- (b) if so, the number of cases identified and the number of cases resolved by the Public Sector Banks;
- (c) whether any deadline fixed for resolving the remaining cases that have become stressed; and
- (d) other measures proposed to ease the situation in the MSME sector to generate production and more employment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) To facilitate meaningful restructuring of Micro, Small and Medium Enterprise (MSME) accounts that have become stressed, Reserve Bank of India (RBI) had permitted a one-time restructuring of existing loans to GST-registered MSME units classified as 'standard' without a downgrade in the asset classification, subject to certain conditions, which inter-alia include that the aggregate exposure of banks and Non Banking Financial Companies (NBFCs) to the borrower should not exceed Rs 250 million as on 1.1.2019, the borrower's account should be categorised as